

**High Court Legal Services Committee, High Court of Uttarakhand at Nainital**

**Notice**

No. — /UHC/Admin.B/IV-20/2010

Dated: August 19<sup>th</sup>, 2017.

All the concerned are informed that the National Lok Adalat is to be held on 9<sup>th</sup> of September 2017 in High Court Campus, on all the subject matters mentioned in the letter no.743 dated 28.07.2017(Copy of letter attached) of Member Secretary, State Legal Service Committee.

By order of Hon'ble the Chairman, HCLSC

  
Registrar General



**URGENT**  
**LOK ADALAT**

To,

The Secretary,  
High Court Legal Services Committee,  
Nainital.

No. 743 /XVII-A-24-III/SLSA/2017,

Dated: 28 July, 2017

Subject: REGARDING NATIONAL LOK ADALAT ON 09<sup>TH</sup> SEPTEMBER, 2017.

Sir,

On the subject noted above, it is to inform you that NALSA vide e-mail dated 27<sup>th</sup> July, 2017 has informed that as approved by Hon'ble Mr. Justice Dipak Misra, Judge, Supreme Court of India & Executive Chairman, NALSA, the next National Lok Adalat shall be held on **09<sup>th</sup> September, 2017**.

NALSA has directed that the following types of cases (pre-litigation and pending) may be taken up for settlement in the aforesaid National Lok Adalat:-

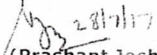
- (i) Criminal Compoundable Offence;
- (ii) NI Act cases under Section 138;
- (iii) Bank Recovery cases;
- (iv) MACT cases;
- (v) Matrimonial disputes;
- (vi) Labour disputes cases;
- (vii) Land Acquisition cases;
- (viii) Electricity and Water Bills (excluding theft cases);
- (ix) Services matters relating to pay and allowances and retiral benefits;
- (x) Revenue cases (Pending in District Courts and High Courts only);
- (xi) Other civil cases (rent, easmentary rights, injunction suits, specific performance suits) etc.;
- (xii) Other cases (please specify the category);

Further, NALSA has directed that the information regarding number of cases identified (category wise) for placing before the aforesaid National Lok Adalat be intimated by **28<sup>th</sup> August, 2017** so that the same may be placed before Hon'ble the Executive Chairman, NALSA.

You are, therefore, informed accordingly and requested to do all the needful for holding the said National Lok Adalat on 09<sup>th</sup> September, 2017 in the Hon'ble High Court in light of the aforementioned guidelines and kindly intimate this Authority about number of cases to be listed in this National Lok Adalat on or before 28.08.2017.

With regards.

Yours sincerely,

  
(Prashant Joshi)